

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

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OA 2349/97 MA 2683/97

New Delhi this the 24th day of November, 1997.

Hon'ble Shri S.R. Adige, Vice Chairman(A)
Hon'ble Smt.Lakshmi Swaminathan, Member(J)

Shri Tamveer El-Omer Khan, S/O Shri N.A.Khan, E-17,NPL Colony, New Rajendra Nagar,N/Delhi

(None for the applicant)

.Applicant

VS

Council of Scientific & Industrial Research, Anusandhan Bhawan, Rafi Marg, New Delhi through its Joint Secretary (Admn.)

Director, Central Electronics Engineering Research Institute, Pilani(Rajasthan) & CSIR Complex, Hillside Road, N/Delhi.

(By Advocate Shri V.K.Rao)

Respondents

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman(A)

The applicant prays for his continuance as a contract worker beyond 6.10.97 for one year and till the duration of the project. He also seeks regularisation as /the scheme of 1995 on the post of Technical Assistant. None appeared for the applicant, even on the second call, Shri V.K.Rao, appears for the respondents and has been heard.

- Shri Rao has drawn our attention to the MA 2683/97 filed by the respondents in which it has been stated that the respondents have decided to continue the award of work on contract of the applicant for a further period of three months, which means that the total award of work on contract of the applicant would be for one year in terms of their order dated 7.1.1997.
- 3. In the light of the aforesaid **.it is clear



that applicants apprehension that his contract would be terminated w.e.f.6.10.97 itself now no longer holds good.

- In so far as applicant's prayer for regularisation is concerned, as he was engaged as a contract worker, Shri Rao correctly states that he is not legally entitled to regularisation.
- The OA accordingly is disposed of. We make it clear that 5. the interim order for maintenance of status quo shall authomatically expire on 6.1.1998.

(Smt.Lakshmi Swaminathan)

Member(J)

Vice Chairman (A)